

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.4722
FIR No.594/19
P.S. Tilak Nagar
State Vs. Amanjit Singh
U/s 354/323/506/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application u/s 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused Amanjit Singh

Present: Sh. Robin Singh, Addl. PP for the State.
None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls. In the interest of justice, no adverse order is being passed today.

Bail application be listed on 06.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.609/2015
P.S. Khyala
State Vs. Rafat Ali @ Manjoor**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Kunal Manav, counsel for the applicant/accused (through VC).

The application was fixed for hearing through video conferencing but the same could not be connected despite repeated efforts due to some technical reasons, therefore, the application is adjourned for 09.06.2020 for arguments through Video Conferencing.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.165/2017
P.S. Punjabi Bagh
State Vs. Pintoo Kumar
U/s 304B/498A/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Ms. Nandita Abrol, counsel for the applicant/accused
(through VC).

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 12.04.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 05.06.2020 for consideration.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.461/2019
P.S. Rajouri Garden
State Vs. Raja @ Achu
U/s 392/394/397/34 IPC & 25/27 Arms Act.**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

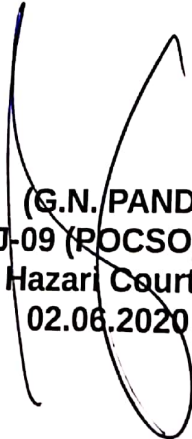
Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting bail moved on behalf of the applicant/accused Raja @ Achu.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Lokesh Kumar Khanna, counsel for the applicant/accused.

Reply to the bail application received from the IO SI Vikash Fageria through mail.

At the request of counsel for applicant/accused, bail application be listed on 10.06.2020.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.358/2020
P.S. Tilak Nagar
State Vs. Jaspal Singh
U/s 307/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting regular bail moved on behalf of the applicant/accused Jaspal Singh.

Present: Sh. Robin Singh, Addl. PP for the State.
IO SI Anuj Mor with case file.
Sh. Yashpal Jolly, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

At the request of counsel for applicant/accused, bail application be listed on 18.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail No.1134
FIR No.140/20
P.S. Rajouri Garden
State Vs. Sonu
U/s 376 (2) IPC & 6 POCSO Act**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application u/s 439 Cr.P.C. for granting bail moved on behalf of the applicant/accused Sonu.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Anil Kumar, counsel for applicant/accused.

At the request of counsel for applicant/accused, bail application be listed on 09.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1089
FIR No.127/19
P.S. EOW West
State Vs. Ram Ashish
U/s: 420/467/468/471/120B IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application u/s 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Anish Bholra, counsel for HDFC Bank.
Sh. Ashish, counsel for applicant/accused.
IO SI Pradeep Rai with case file.

Reply to the bail application filed by the IO.

At the request of counsel for applicant/accused, bail application be listed on 17.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.93/2020
P.S. Punjabi Bagh
State Vs. Sundeshwar Ram
U/s 376/323/506 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is the 4th bail application u/s 439 Cr.P.C. moved on behalf of the applicant/accused for granting bail.

Present: Sh. Robin Singh, Addl. PP for the State.
Counsel for the applicant/accused.
Complainant in person.

Reply to the bail application received from SI Sumit Dhankhar through mail perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submits that the applicant/accused is innocent and has been falsely implicated in this case by the complainant and he is in JC since 26.01.2020. It is further submitted by him that the charge sheet in the case has already been filed and the accused is not required for any further investigation. It is further submitted by him that the complainant is regularly visiting Jail to meet the accused. In view of the submissions made, the counsel for the applicant/accused prayed to allow the bail application.

On the other hand, the Ld. Addl. PP for the State vehemently argued the bail application. It is submitted by him that the offence in question is serious in nature and if the applicant/accused is granted bail at this stage, he can influence the witnesses or tamper with evidence. It is further submitted by him that the earlier three bail applications of the

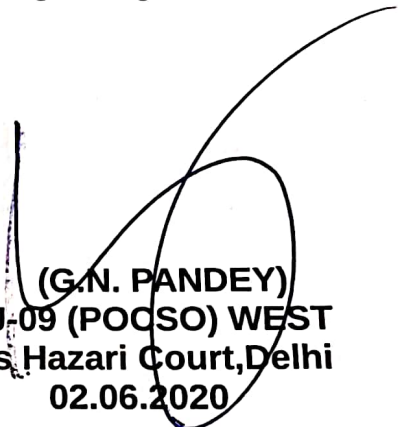
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applicant/accused has been dismissed and no new ground is pointed out by the counsel for the applicant/accused while arguing the present bail application. He prayed to dismiss the bail application.

Complainant is also present. On being asked, the complainant submits that the applicant/accused is regularly extending threats to her.

I have also gone through the FIR of the case as well as the reply of the IO. The allegations made against the applicant/accused are serious in nature. No new ground has been raised or pointed out by the counsel for the applicant/accused after dismissal of the third bail application of the applicant/accused. Considering the overall facts and circumstances of the case, no ground for granting bail is made out. Accordingly, bail application is dismissed.

Copy of the order be given dasti.


(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.460/17
P.S. Punjabi Bagh
State Vs. Amit Kumar
U/s 392/394/397/34 IPC & 27/54/59 Arms Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Mohit Batra, counsel for the applicant/accused.
IO SI Naveen with case file.

Reply to the bail application filed by the IO perused.

Arguments on the bail application heard.

Interim bail has been sought on behalf of the applicant/accused on the ground that the mother of the applicant/accused is not well and she is suffering from illness. I have gone through the reply of the IO. As per the reply, the mother of the applicant/accused is working in MCD at Madipur as a sweeper and found suffering from old age ailments. I have also gone through the medical documents furnished with the report of the IO. Considering the overall facts and circumstances of the case coupled with the medical documents, the present applicant/accused is not covered under the guidelines issued by the Hon'ble Delhi High Court for granting interim bail to the inmates. Accordingly, the bail application is dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 213/17

PS : Crime Branch

U/S: 21/29 NDPS Act

State Vs. Ikena Okoye

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Anoop Kumar Gupta, Ld. Counsel for applicant/accused through Video Conferencing.

IO present.

Arguments heard through VC.

Medical verification report be called through IO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **09.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 33/17

PS : Khyala

U/S: 376 IPC & Section 6 POCSO Act

State Vs. Kailash

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. K. S. Rana, Ld. Counsel for applicant/accused
(through VC).

Heard through Video Conferencing.

Complainant not present nor IO present. Let the notice be issued to the complainant through IO and IO/SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **08.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 393/18

PS : Punjabi Bagh

U/S: 323/354D/509/307/34 IPC

State Vs. Shivjeet @ Niku

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

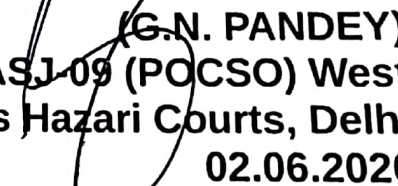
Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. M. M. Beg, Ld. Counsel for applicant/accused.

Report be called on next date of hearing.

Issue notice to the complainant for the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **11.06.2020**.


(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.204/16
P.S. Patel Nagar
State Vs. Samar @ Parvesh @ Kamal @ Sanjay
U/s 302/34 IPC**

02.06.2020

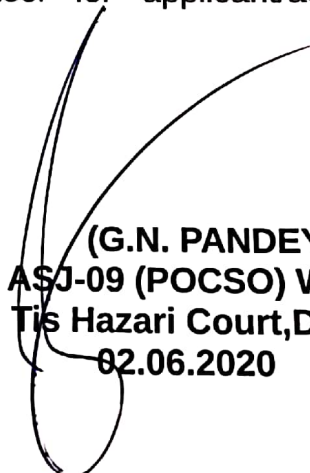
The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Anurag Jain, counsel for the applicant/accused.

Reply to the bail application filed by SI Kamal Sharma.

At the request of counsel for applicant/accused, bail application be listed on 08.06.2020.


**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.250/19
P.S. Tilak Nagar
State Vs. Pappu Kamat
U/s 376/342/506 IPC & 6 POCSO ACT

02.06.2020

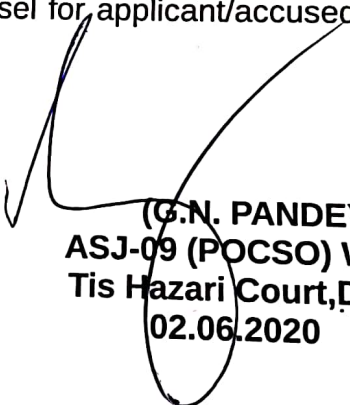
The court of undersigned is having duty today as per
computer generated circular/duty Roster dated 30.05.2020 of Ld. District
& Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr.
Archana Sinha, Ld. ASJ-06 is not available today.

Present: Sh. Robin Singh, Addl. PP for the State.
Counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Anuj Mor.

At the request of counsel for applicant/accused, be listed on

10.06.2020.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.372/18
P.S. Nangloi
State Vs. Faizan Ahmed
U/s 498A/304B/377/34 IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused Faizan Ahmed.

Present: Sh. Robin Singh, Addl. PP for the State.
Counsel for the applicant/accused.
IO Insp. Vipin Kumar with case file.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 02.10.2018 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 09.06.2020 for consideration.

**(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.148/17
P.S. Khyala
State Vs. Cash @ Sidharth
U/s 302/379/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused Cash @ Sidharth.

Present: Sh. Robin Singh, Addl. PP for the State.
Counsel for the applicant/accused.
IO Insp. Arvind Kumar with case file.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 22.05.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 04.06.2020 for consideration.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.294/17
P.S. Mianwali Nagar
State Vs. Raj Kumar @ Ballu
U/s 302/307 IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused Raj Kumar @ Ballu.

Present: Sh. Robin Singh, Addl. PP for the State.
SI Chander Shekhar from PS Mianwali Nagar present.
Counsel for the applicant/accused.

Report regarding previous criminal record of accused filed by SI Chander Shekhar.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 30.06.2017 and no other case is pending against him. Report be called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 09.06.2020 for consideration.

**(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.283/19
P.S. Patel Nagar
State Vs. Vinod @ Sonu @ Ganja
U/s 302/323/324/341/201/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Vineet Jain, counsel for the applicant/accused.
Sh. Mohan Singh, counsel for the complainant.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 30.08.2019 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 03.06.2020 for consideration.

(G. N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.231/14
P.S. Patel Nagar
State Vs. Bharat @ Billo
U/s 302/323/341/34 IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused Bharat @ Billo.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Madhu Kalia, counsel for applicant/accused.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody for the last 4 years and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for **04.06.2020** for consideration.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 144/20

PS : Khyala

U/S: 354A, B, D IPC & Section 8/12 POCSO Act

State Vs. Lalit Sonkar

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Arpit Bhalla, Ld. Counsel for applicant/accused.

Complainant not present.

IO also absent.

Issue fresh notice to the complainant and IO/ SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **05.06.2020**.

G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**FIR No. 455/2018
PS : Tilak Nagar
U/S: 394/397/34 IPC
State Vs. Rohit Kapoor**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Sudhir Kumar, Ld. Counsel for applicant/accused.

Chargesheet be summoned on the next date of hearing.

Notice be issued to the IO for next date of hearing.

At request, put up for consideration on **08.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.1142

FIR No. 348/2020

PS : Tilak Nagar

U/S: 308 IPC

State Vs. Anil Kumar

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Y.S. Mathur, Ld. Counsel for applicant/accused.

IO/SI Anuj present.

Reply received.

Ld. Counsel for accused submits that complainant wants to settle the matter with the accused being husband and wife. He also submits that he will produce the complainant on tomorrow.

On the request of Ld. Counsel for accused, put up for consideration on **03.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.231/14
P.S. Patel Nagar
State Vs. Chhlanjeev @ Sagar
U/s 302/323/341/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Madhu Kalia, counsel for applicant/accused.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody for the last 4 years and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 04.06.2020 for consideration.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 184/19

PS : Nangloi

U/S: 323 IPC & Section 10 POSCO Act

State Vs. Nand Kishore

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting Interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls since morning.

In the interest of justice, no adverse order is being passed today for non-appearance on behalf of applicant / accused.

Put up for consideration on **17.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**FIR No. 6/2018
PS : Tilak Nagar
U/S: 394/397/411/34 IPC
State Vs. Prubhjit Singh**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls since morning.

In the interest of justice, no adverse order is being passed today for non-appearance on behalf of applicant / accused.

Put up for consideration on **18.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 1322/15

PS : Punjabi Bagh

U/S: 377/323/506 IPC & 6 POCSO Act

State Vs. Ajay Kumar

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Vikrant Bhardwaj and Ramvilas Ram, Ld. Counsels for complainant alongwith complainant.

Ld. Counsel for accused / applicant not present.

Sh. Vijay Kumar, brother of accused.

Sh. Vijay Kumar, brother of accused is directed to file appropriate application for hearing in this case through Video Conferencing.

On the request of brother of accused, put up on **08.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.162/2020
P.S. Khyala
State Vs. Vinod
U/s 307/34 IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
IO SI Chhote Lal with case file.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 15.05.2019 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration.

**(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.453/2020
FIR No.91/2020
P.S. Tilak Nagar
State Vs. Gurvinder Singh
U/s 376/506 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application u/s 439 Cr.P.C. for granting bail moved on behalf of the applicant/accused Gurvinder Singh.

Present: Sh. Robin Singh, Addl. PP for the State.
Dr. Dharmender Kumar, counsel for the applicant/accused
alongwith applicant/accused on interim bail.
Sh. Kuljeet Singh Sachdeva, Ld. counsel for the complainant.

Heard. Record perused.

Ld. counsel for the applicant/accused submits that in the instant matter, interim bail u/s 439 Cr.P.C. was initially granted to the applicant/accused on 19.03.2020 and thereafter, same was extended vide order dated 20.04.2020, 01.05.2020 and 16.05.2020. Ld. counsel for the applicant/accused submits that interim bail already granted may kindly be extended for a period of one month.

Ld. counsel for the complainant also seeks some time to argue the bail application.

Ld. Addl. PP on the other hand submits that there is no urgency shown by the applicant/accused to extend the interim bail.

As per the FIR, there was consensual physical relationship between the applicant/accused and the prosecutrix and applicant/accused promised to marry the complainant/prosecutrix.

Keeping in view all the above facts and circumstances as well as considering the fact that the interim bail was already extended thrice, therefore, interim bail already granted to the applicant/accused on 19.03.2020 is hereby extended till 16.06.2020 on the same terms and conditions and bail bond which already stands accepted earlier, is deemed to be accepted till 16.06.2020.

The applicant/accused Gurvinder Singh shall surrender before the court on 16.06.2020.

Bail application be listed on 16.06.2020.

Copy of the order be sent to the Jail Superintendent. Copy of the order be also given dasti to the parties.

(G.M. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.95/18
P.S. Bara Hindu Rao
State Vs. Tarun Jain @ Tushar
U/s 376/354C/506 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Santosh and Sh. Ankur, counsel for the complainant.

The application was fixed for hearing through video conferencing but the same could not be connected despite repeated efforts by the Reader of the court, therefore, the application is adjourned for 12.06.2020 for arguments through Video Conferencing.

Further, the application pertains to the Central District. Therefore, Filing Section is directed to place the application before the concerned court in view of previous order.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.162/2020
P.S. Khyala
State Vs. Vikas @ Andhera
U/s 307/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
IO SI Chhote Lal with case file.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 16.05.2019 and no other case is pending against him. Report be called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration.

(G.N. PANDEY)
Link ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 334/2019

PS : Nangloi

U/S: 328/376D/384/506/34 IPC

State Vs. Deepak Kumar

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Kuldeep Mansukhani, Ld. Counsel for applicant/accused
(through VC).

Heard through Video Conferencing.

Complainant / victim not present nor IO present. Let the notice be issued to the complainant / victim through IO and IO/SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **08.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.420/14
P.S. Paschim Vihar
State Vs. Shaiju R.
U/s 498A/304B/34 IPC**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Robin Singh, Addl. PP for the State.
Sh. Puneet Jaiswal, counsel for the applicant/accused
(through Video Conferencing).

Reply to the bail application filed by the IO perused.

After advancing arguments for quite some time, the counsel for the applicant/accused requested for sending the present bail application to the court of Sh. Vishal Singh, Ld. ASJ-03 (West) as the other bail application of the present applicant/accused is pending in his court. In view of the same, let the present bail application be placed before the court of Sh. Vishal Singh, Ld. ASJ-03 (West) for 03.06.2020 for consideration through Video Conferencing.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.06.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**FIR No. 115/2018
PS : Mianwali Nagar
U/S: 376/306/506/34 IPC & 6 POCSO Act
State Vs. Pooja**

02.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi being link ASJ as Dr. Archana Sinha, Ld. ASJ-06 is not available today.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Sh. Robin Singh, Ld. Addl. PP for the State.

Sh. Pankaj Verma, Ld. Counsel for applicant/accused.

Report received regarding the accused Pooja from Dy. Superintendent, Central Jail No. 16, Mandoli, Delhi. Same is taken on record.

On the request of Ld. Counsel for accused, put up for consideration on **08.06.2020**.

(G.N. PANDEY)
Link ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.06.2020